

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1910

ANSWERED ON:17.07.2009

LOANS TO STATES

Rawat Shri Ashok Kumar;Singh Dr. Raghuvansh Prasad

**Will the Minister of FINANCE be pleased to state:**

- (a) the break-up of funds/loans recommended by the 12th Finance Commission for each State including Bihar for each of the last 3 years;
- (b) the details of amount actually provided, State-wise;
- (c) whether the Union Government has received complaints of misuse of funds by the State Governments;
- (d) if so, the State-wise details thereof including Bihar; and
- (e) the action taken or proposed to be taken by the Union Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a) and (b): A Statement showing State-wise break-up of total allocations, releases of grants-in-aids to States and States' share in Central Taxes & Duties, released as per the recommendations of Twelfth Finance Commission(TFC), during the years 2006-07 to 2008-09, is annexed. TFC has not recommended loans to the States from the Union Government.

(c) to (e): A complaint was received from Citizens of Mysore alleging misuse of funds allotted to Administrative Training Institute (ATI), Mysore under the sector State Specific Needs. The matter was referred to State Government. State Government has informed that ATI has confirmed that provisions of Karnataka Transparency in Public Procurement Act, 1999 were followed in pre-qualification, short-listing and awarding of works. Quality of work monitored through a 3 Tier Quality control system and the allegations made were baseless. TFC grants released to States are subject to audit.